

under Centrally Sponsored Scheme for providing financial support to the states including Manipur for disaster preparedness and mitigation.

**Statement**

*Occurrence of massive landslides in recent past in Manipur*

Sl. No.	Place of occurrence	Month
1.	Tamenglong landslide, Manipur.	July 2018
2.	Landslide along NH-102 (Imphal-Ukhrul Road), East Imphal District.	June 2018
3.	Landslide along NH-37 (Imphal-Jiribam Road) 5km SSW of Kotlen, Noney District.	June 2018
4.	Landslide at NH-102A, near Leiting village, Dist: Ukhrul.	June 2018
5.	Landslide at NH-37, near Kotlen village, Noney District.	June 2018
6.	Landslide at NH-37 (Imphal-Jiribam Road) near Makru Bridge over Makru river, Tamenglong District.	May 2018
7.	MaphouKuki rockslide and subsidence in Kangpokpi District.	July 2017
8.	Subsidence in Haijang Village Kangpokpi District Manipur.	July 2017
9.	Kalikhola Land subsidence, Kangpokpi district Manipur.	June 2017
10.	At Joumol village	August 2015
11.	Near Tupul along NH-53.	July 2010
12.	Near the 22 Assam Rifles camp at Maram.	July 2010
13.	At Irang, AwangKhul along NH-53.	June 2010
14.	Langth Abal Khoupum in Imphal.	March 2010

**Action plan on fly ash utilisation by the States**

2148. SHRI RANJIB BISWAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the National Green Tribunal has directed States to submit their respective action plans pertaining to the utilisation of fly ash generated by the thermal power plants;

- (b) if so, the details thereof;
- (c) the name of States which have submitted their plans with the Tribunal;
- (d) the action being contemplated against the states who have not complied with the directive of the Tribunal; and
- (e) the further steps being taken by Government/Tribunal to ensure that all States/UTs utilise and dispose off the ash in an environment-friendly manner?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in Original Application (OA) No. 117 of 2014, O.A. No. 499 of 2014 and O.A. No. 102 of 2014 in the matter of Shantanu Sharma Vs. UoI&Ors. and Anupam Raghav & Anr. Vs. UoI&Ors and Sandplast (India) Ltd. & Ors Vs. MoEF & Ors. vide order dated 3rd January, 2018 has directed all the States and Union Territories (UTs) to submit their action plan for utilisation of ash produced and generated by the power plants.

(c) and (d) The required information has been received from 35 States/UTs except Arunachal Pradesh. As per the direction of Hon'ble NGT, Ministry has also submitted status report to the NGT.

(e) The Ministry has issued Notification on fly ash utilization on 14th September, 1999, which has subsequently been amended in 2003, 2009 and 2016. The Notifications mandate the use of fly ash or fly ash based products in construction projects, construction of embankments of roads or flyovers, reclamation of low lying areas, backfilling or stowing of mines, agriculture etc. The cost of transportation of ash up to 100 km distance shall be borne by the Thermal Power Plants (TPPs). The transportation cost between 100 km to 300 km shall be shared equally between the user and TPPs. It further prescribes that the coal or lignite based thermal power plants in the vicinity of the cities shall promote, support and assist in setting up of ash-based product manufacturing units so as to meet the requirements of bricks and other building construction materials. The Government of India has also reduced GST rates from 12-18% to 5% on fly ash, fly ash bricks and fly ash aggregates with 90% or more fly ash content. The Ministry of Power has launched a web-based monitoring system and a Fly Ash mobile application named 'ASH TRACK' to facilitate information exchange between TPPs and the users.